

[Mr. Deputy-Speaker]

and not exceeding Rs. 88,49,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Education'."

DEMAND NO. 27—DEPARTMENT OF SOCIAL
WELFARE

"That a sum not exceeding Rs. 22,09,52,000 on Revenue Account and not exceeding Rs. 4,17,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Department of Social Welfare'."

DEMAND NO. 92—DEPARTMENT OF CULTURE

"That a sum not exceeding Rs. 5,59,34,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Department of Culture'."

DEMAND NO. 93—ARCHAEOLOGY

"That a sum not exceeding Rs. 2,18,08,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Archaeology'."

MR. DEPUTY-SPEAKER: We now take up Private Members' Business. It is assumed that Private Members' Business starts from now and two hours and thirty minutes time is allowed from now onwards.

Shri Arjun Sethi.

15.40 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Articles 62 and 65)

SHRI ARJUN SETHI (Bhadrak): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ARJUN SETHI: I introduce the Bill

MR. DEPUTY-SPEAKER: Shri Rana Bhadur Singh Absent

15.41 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Seventh Schedule)
by Shri Arjun Sethi—contd.

MR. DEPUTY-SPEAKER: We now take up further consideration of the following motion moved by Shri Arjun Sethi, namely:—

"That the Bill further to amend the Constitution of India be taken into consideration."

On the last occasion, Shri S. P. Bhattacharyya was on his legs. He may continue his speech.

SHRI S. P. BHATTACHARYYA: (Uluberia): The other day I spoke about the Bill. I oppose the Bill because I do not want that the authority of the State should be taken away and education made a concurrent